



The Goa (Regulation of Film Shooting) Act, 2021

Act No. 29 of 2021

Keywords:

Tourist Palace, Heritage Site

Amendment appended: 32 of 2022

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

The Goa (Regulation of Film
Shooting) Act, 2021

(Goa Act 29 of 2021) [14-09-2021]

AN

ACT

*to regulate film shooting in the State of Goa
and for matters connected therewith and
incidental thereto.*

BE it enacted by the Legislative Assembly
of Goa in the Seventy-second Year of the
Republic of India as follows:-

1. *Short title and commencement.*— (1)
This Act may be called the Goa (Regulation
of Film Shooting) Act, 2021.

(2) It shall come into force on such date as
the Government may, by notification in the
Official Gazette, appoint.

2. *Definitions.*— In this Act, unless the
context otherwise requires,-

(a) “Cinematograph” means the
cinematograph as defined under clause (c)
of section 2 of the Cinematograph Act, 1952
(Act 37 of 1957);

(b) “Competent Authority” means a
Competent Authority as designated by the
Government under sub-section (1) of
section 3;

(c) “Central Government” means the
Government of India;

(d) “film shooting” means making of a
cinematographic film of motion pictures of
a story, or an episode or a serial or an event
recorded by a camera, for the purpose of
showing by cinematograph in a cinema,
or on television, or by other electronic
media, whether for a commercial cinema
venture, or purely artistic creation, or for
publicity or advertisement, intended for
public viewing or exhibition which would
be governed by the Cinematograph Act,
1952 (Act 37 of 1957) or any other law for
the time being in force;

(e) “Government” means the Government
of Goa;

(f) “heritage site” includes sites
protected under the Ancient Monuments

and Archaeological Sites and Remains Act,
1958 (Central Act 24 of 1958) and under
the Goa, Daman and Diu Ancient
Monuments and Archaeological Sites and
Remains Act, 1978 (Act 1 of 1979);

(g) “Official Gazette” means the Official
Gazette of the Government;

(h) “prescribed” means prescribed by
the rules made under this Act;

(i) “State” means the State of Goa;

(j) “tourist place” means place of interest
where tourists visit, typically for its
inherent or an exhibited natural or cultural
value, historical significance, natural or
built beauty, offering leisure and
amusement.

3. *Regulation of film shooting.*— (1)
Notwithstanding anything contained in any
other State law for the time being in force, no
person shall undertake a film shooting in the
State without obtaining a film shooting
permission from the Competent Authority as
may be designated by the Government by a
notification in the Official Gazette.

(2) Where the film shooting is proposed to
be undertaken at a place owned or controlled
by or vested in, the Central Government, the
no objection certificate of the Central
Government for the same shall be produced
along with the application for permission
under sub-section (1).

(3) An application to be made under
sub-section (1) shall be in such form,
accompanied by such fee and such
undertaking, as may be prescribed.

(4) Upon receipt of application under sub-
section (1) the Competent Authority may,
after following the procedure as may be
prescribed, grant a film shooting permission
to the applicant in such form and in such
manner as may be prescribed or may reject
the same by an order with the reasons to be
recorded in writing.

(5) In case of contravention of the
provisions of sub-section (1), the Competent
Authority or such other officer not below the

rank of Deputy Collector as may be authorised by the Government by notification in the Official Gazette shall issue an order to stop such film shooting and shall have power to seize the material used for film shooting by following such procedure as may be prescribed. He may take assistance of the police officer or any other officer for the purpose of execution of the order issued by him under this sub-section.

4. *Single Window Clearance System for Film Shooting.*— (1) Notwithstanding anything contained in any other State law for the time being in force, once a film shooting permission is granted by the Competent Authority, the same shall be binding on all Departments of the State and local authorities and any Department or local authority who is deprived of fees on account of issue of such permission shall be compensated by the Government to such extent and in such manner as may be prescribed.

(2) It shall be the duty of all Departments of the State and local authorities to whom copies of permission are endorsed, to facilitate the activities of film shooting, render necessary assistance and instruct their administrative and subordinate staff to facilitate film shooting at the places specified in the permission.

5. *Liability to pay restoration charges.*— (1) Whoever in the course of film shooting by an act of omission or commission defaces, defiles, destroys or damages any structure or place including tourist place, or heritage site, he shall be liable to pay such amount as determined by the Competent Authority in consultation with the Public Works Department and the other experts in the field, as restoration charges.

(2) The Competent Authority shall pass an order for recovery of restoration charges and the same may be recovered as arrears of land revenue.

6. *Appeal.*— (1) Any person aggrieved by an order passed by the Competent Authority under sub-section (4) of sub-section 3 or sub-section (2) of section 5, may prefer an appeal

to the Government within a period of thirty days from the date of such order.

(2) The Government may after hearing the Appellant and the Competent Authority either set aside, modify or uphold the order passed by the Competent Authority.

7. *Penalties for offences against the Act, etc.*— Whoever contravenes any provisions of this Act or rules made thereunder shall be punished with imprisonment for a term which may extend to three months or with fine which may extend to five lakh rupees or with both.

8. *Composition of offences.*— (1) The Competent Authority or such other officer not below the rank of Deputy Collector as may be designated by the Government by notification in the Official Gazette may compound any offence punishable under this Act or Rules made thereunder on payment by a person who is suspected to have committed such offence to the Government, such sum not less than rupees fifty thousand and not exceeding rupees one lakh.

(2) On payment of such sum under sub-section (1) no further proceedings shall be taken against the offender.

9. *Court competent to take cognizance and try offences.*— No Court other than the Court of a Judicial Magistrate First Class shall take cognizance of, and try an offence under this Act.

10. *Protection of action taken in good faith.*— No suit, prosecution or other legal proceedings shall lie against the Competent authority or any person for anything which is in good faith done or intended to be done under this Act or rules made thereunder.

11. *Power to make rules.*— (1) The Government may by notification in the Official Gazette make rules to carry out the purposes of this Act.

(2) In particular and without prejudice to the generality of foregoing power, such rules may provide for,—

(a) form of application and fees under sub-section (3) of section 3;

(b) form of undertaking under sub-section (3) of section 3;

(c) form of film shooting permission under sub-section (3) of section 3;

(d) manner for granting of film shooting permission under sub-section (4) of section 3;

(e) procedure for seizure under sub-section (5) of section 3;

(f) extent and manner of payment of compensation by the Government under sub-section (1) of section 4;

(g) a sum for composition of offence under sub-section (1) of section 8;

(h) any other matter which is to be or may be prescribed.

12. *Power to remove difficulty.*— (1) If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order published in the Official Gazette make such provisions, not inconsistent with the provisions of this Act as appear to it to be necessary or expedient for removing the difficulty:

Provided that no such order shall be made after the expiry of the period of two years from the date of commencement of this Act.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before the State Legislature.

Secretariat,
Porvorim, Goa.
Dated: 22-09-2021.

CHOKHA RAM GARG
Secretary to the
Government of Goa,
Law Department
(Legal Affairs).



Panaji, 20th October, 2022 (Asvina 28, 1944)

SERIES I No. 29

OFFICIAL GAZETTE

GOVERNMENT OF GOA

PUBLISHED BY AUTHORITY

EXTRAORDINARY

No. 2

GOVERNMENT OF GOA

Department of Law

Legal Affairs Division

Notification

7/31/2022-LA

The Goa (Regulation of Film Shooting) (Amendment) Act, 2022 (Goa Act 32 of 2022), which has been passed by the Legislative Assembly of Goa on 22-07-2022 and assented to by the Governor of Goa on 12-10-2022, is hereby published for the general information of the public.

Dnyaneshwar Raut Dessai, Joint Secretary (Law).

Porvorim, 20th October, 2022.

The Goa (Regulation of Film Shooting) (Amendment) Act, 2022

(Goa Act No. 32 of 2022) [12-10-2022]

AN

ACT

Be it enacted to amend the Goa (Regulation of Film Shooting) Act, 2021 (Goa Act 29 of 2021) by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa (Regulation of Film Shooting) (Amendment) Act, 2022.

(2) It shall come into force at once.

2. *Amendment of section 7.*— In section 7 of the Goa (Regulation of Film Shooting) Act, 2021 (Goa Act 29 of 2021) (Hereinafter referred to as the “Principal Act”), for the expression “Imprisonment for a term which may extend to three months or with fine which may extend to five lakh rupees or with both”, the expression “fine which shall not be less than fifty thousand rupees, but may extend to five lakh rupees”, shall be substituted.

Secretariat,
Porvorim, Goa.
Dated: 20-10-2022.

SANDIP JACQUES
Secretary to the
Government of Goa,
Law Department
(Legal Affairs).

Notification

7/43/2022-LA

The Goa Staff Selection Commission (Amendment) Act, 2022 (Goa Act 33 of 2022), which has been passed by the Legislative Assembly of Goa on 22-07-2022 and assented

OFFICIAL GAZETTE — GOVT. OF GOA
(EXTRAORDINARY No. 2)

SERIES I No. 29

20TH OCTOBER, 2022

to by the Governor of Goa on 11-10-2022, is hereby published for the general information of the public.

Dnyaneshwar Raut Dessai, Joint Secretary
(Law).

Porvorim, 20th October, 2022.

2019 (Goa Act 11 of 2019), in sub-section (8), the following proviso shall be inserted, namely:—

“Provided that where advertisements for filling up of the sub-ordinate services/posts were issued prior to the 8th day of January, 2022, the concerned Department may